

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/20/685/2019

Dated: 05/08/2019

Between

N. Govinda Rao,
S/o. Narayanaswamy,
Aged 45 years, Ex.SSE/P.Way,
Waltair Division,
East Coast Railway (Group C),
D.No.38-19-138/6, Jyothinagar,
Visakhapatnam ó 18.

... Applicant

AND

Union of India rep. by

1. The General Manager,
East Coast Railway,
Chandrasekharpur, Bhubaneswar,
Orissa.
2. The Principal Chief Personnel Officer,
East Coast Railway, Chandrasekharpur,
Bhubaneswar, Orissa.
3. The Divisional Railway Manager,
East Coast Railway, Waltair Division,
Visakhapatnam, Andhra Pradesh.
4. The Senior Divisional Personnel Officer,
East Coast Railway, Waltair Division,
Waltair, Andhra Pradesh.
5. The Senior Divisional Financial Manager,
East Coast Railway, Waltair Division,
Visakhapatnam, Andhra Pradesh.

... Respondents

Counsel for the Applicants : Mr. G. Trinadha Rao
Counsel for the Respondents : Mr. S.M. Patnaik, SC for Rlys.

CORAM :

Hon'ble Mrs. Naini Jayaseelan, Member (Admn.)

ORAL ORDER

{Per Honøble Mrs. Naini Jayaseelan, Member (Admn.)}

Heard Sri G. Trinadha Rao, learned counsel for the applicant and Sri S.M. Patnaik, learned Standing Counsel for the respondents.

2. The applicant has made a representation dated 22.05.2018 (Annex.A-7), which according to the counsel for the applicant as well as the counsel for the respondents, has not been disposed of as yet.

3. In view of the above, without going into the merits of the case, the O.A. is disposed of at the admission stage by directing the respondents to treat this O.A. with all its annexures as representation and dispose of the same along with the representation dated 22.05.2018 submitted by the applicant, by a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. The applicant is granted liberty to approach this Tribunal in case he is aggrieved by the order to be passed by the respondents. There shall be no order as to costs.

(NAINI JAYASEELAN)
MEMBER (ADMN.)

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